

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4214  
ANSWERED ON:22.03.2013  
DTAA AND TIEA  
Das Shri Ram Sundar

**Will the Minister of FINANCE be pleased to state:**

- (a) whether India has signed Double Taxation Avoidance Agreement (DTAA) and Tax Information Exchange Agreement (TIEA) with foreign countries;
- (b) if so, the details including the salient features, date of enforcement of such agreements and their present status thereof, country-wise;
- (c) whether it is proposed to sign such agreements with some more countries;
- (d) if so, the details thereof, country-wise; and
- (e) the manner and the extent to which signing of such agreements is likely to help in countering the menace of tax evasion and bring back black money stashed abroad?

**Answer**

MINISTER OF FINANCE SHRI P. CHIDAMBARAM

(a) & (b) Yes Madam. Details of Double Taxation Avoidance Agreements (DTAAs) and Tax Information Exchange Agreements (TIEAs) which have been signed by India and have entered into force are as per Annexure. India has also signed DTAAs with Bhutan, Colombia and Uruguay and TIEAs with Argentina, Bahrain and Monaco, which are yet to enter into force.

The DTAAs contain provisions for allocation of taxing rights between source country and resident country; for avoidance of double taxation and for prevention of fiscal evasion. DTAAs also contain provisions for exchange of information for tax purpose. TIEAs are agreements for exchange of information for tax purpose.

(c) & (d) Yes Madam. Proposal to sign DTAAs with Albania, Croatia, Chile, Cuba, Fiji and Latvia is in process. Further, it is proposed to sign TIEAs with Congo, Marshall Islands and Sint Maarten.

(e) DTAAs & TIEAs help in countering the menace of tax evasion and black money stashed in foreign banks by helping in collection of information regarding tax evasion and foreign bank accounts. DTAAs sometimes also provide for assistance in collection of taxes from assets located abroad.